

Cancellation of Recovery Certificate No. 7430 of 2023 dated December 05, 2023 issued against Keynote Enterprises Private Limited (PAN: AADCK7471R) in the matter of TV Vision Limited

1. Whereas **Recovery Certificate No. 7430 of 2023 dated December 05, 2023** February 13, 2025 was drawn against **Keynote Enterprises Private Limited (PAN: AADCK7471R)** for a sum of Rs. 11,01,000/- (Rupees Eleven Lakh and One Thousand Only) along with further interest, all costs, charges, expenses etc. for non-payment of penalty imposed by WTM vide Order No. WTM/SM/IVD/ID13/24880/2022-23 dated March 24, 2023 in the matter of TV Vision Limited.

2. The aforesaid WTM Order dated March 24, 2023 was challenged before the Hon'ble Securities Appellate Tribunal ("SAT") in appeal no. 509 of 2023. SAT vide its Order dated September 04, 2026, has allowed the appeal and set aside the WTM Order dated March 24, 2023.

3. In view of same and in exercise of powers under section 28A (1) and 28B (1) of the Securities and Exchange Board of India Act, 1992; read with section 224 of the Income-tax Act, 1961 and Rule 12 of the Second Schedule framed therein, the **Recovery Certificate No. 7430 of 2023 dated December -5, 2023** drawn against **Keynote Enterprises Private Limited (PAN: AADCK7471R)** hereby stands cancelled.

Given under my hand and seal at Mumbai this 11th Day of September, 2026.

SEAL



J. Ashok Kumar

RECOVERY OFFICER

J. ASHOK KUMAR
जे. अशोक कुमार
Recovery Officer
वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
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मुंबई